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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

RA No. 321 of 1994
in

OA No. 376 of 1994.

New Delhi, this the 4th day of OCTOBER, 1994.

Hon'ble Mr Justice S. K. Dhaon, Acting Chairman
Hon'ble Mr B. N. Dhoundiyal, Member(A)

Ms D. Manjula
Assistant Central Intelligence
Officer Grade-I (Language)
in the Intelligence Bureau,
Ministry of Home Affairs,
Government of India,
New Delhi.

... Applicant.

vs.

1. Union of India
through the Secretary, ;
2. The Secretary,
Union Public Service Commission;
Shah Jehan Road,
3. The Director, Intelligence Bureau;
4. Shri T. K. Gajanand,
Assistant Foreign Language Examiner,
Intelligence Bureau,;
5. Shri Sunil Kumar
Assistant Foreign Language Examiner,
Intelligence Bureau;

Ministry of Home Affairs,
North Block, New Delhi.

. Respondents.

Order (by circulation)

(delivered by Hon'ble Mr B. N. Dhoundiyal, Member (A))

This Review applicant has been filed
by Ms D. Manjula, against the judgment of this
Tribunal dated 16.8.1994.

2. The applicant is aggrieved that even though
the adverse remarks in her A.C.Rs for the year 1991-92
have been expunged, her case for promotion as
Assistant Foreign Language Examiner was not taken up
by the U.P.S.C.

3. In our judgment dated 16.08.1994, we took note of the categorical statement made by the respondents in their counter-affidavit that a Departmental Promotion Committee was held on 16.06.1992 to consider the promotion for Assistant Foreign Language Examiner, Grade-I(Language). Four officers, including the applicant, were eligible. The Departmental Promotion Committee considered the character rolls of officers after 1991. It did not consider those of 1991-92. This being the case, there was no need to review the proceedings for the departmental promotion Committee.

4. The main ground taken in the review application is that the U.P.S.C. has not filed a reply and has not produced the record though it had been asked to do so. We have no reason to doubt that the departmental promotion committee held on 16.6.1992 had not considered the rolls of 1991-92. This Tribunal does not act as a Court of appeal over the proceedings of the departmental promotion committee and in view of the categorical statement made in the counter-affidavit, there was no need for this Tribunal to insist on going through the records.

4. The review application has no merit and it is hereby dismissed.

/sds/

B. N. Dholiyal
(B. N. Dholiyal)
Member (A)

S. K. Dhaon
(S. K. Dhaon)
Acting Chairman